## TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF REVENUE

New Delhi, the 13 1.1999

## NOTIFICATION (INCOME TAX)

S.O.No. In exercise of the powers conferred by subclause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies

"Jamnalal Bajaj Foundation, New Delhi"

for the purpose of the said sub-clause for the assessment years

1999-2000 to 2001-2002 subject to the following conditions, namely:

- (i) the assessee will apply its income, or accumulate for application, wholly and exclusively to the objects for which it is established;
- (ii) the assessee will not invest or deposit its funds
  (other than voluntary contributions received and
  maintained in the form of jewellery, furniture etc)
  for any period during the previous years relevant
  to the assessment years mentioned above otherwise than
  in any one or more of the forms or modes specified in
  sub-section (5) of Section 11;
- (iii) this notification will not apply in relation to any income being profits and gains of business, unless the business, is incidental to the attainment of the objectives of the assessee and separate books of accounts are maintained in respect of such business.

Broken

( SAMAR BHADRA ).
UNDER SECRETARY TO THE GOVERNMENT OF INDIA

Notification No. 16762

(F.No. 197/76/98-ITA-I)

To

The Manager, Government of India Press, Ring Road, Mayapuri Industrial Area, (Near Rajouri Garden), New Delhi.